

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:474

ANSWERED ON:11.08.2014

NATIONAL JUDICIAL DATA GRID

Gavit Dr. Heena Vijaykumar;Mahadik Shri Dhananjay Bhimrao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government and Department under its control are one of the biggest litigants and a large number of pending cases concern them:
- (b) if so, the reaction of the Government thereto along with the details thereof and the reasons therefor. State/UT-wise.
- (c) whether his Ministry has urged upon various Ministries/Departments and bodies under its ambit to review cases pending in various courts and if so, the outcome thereof:
- (d) whether the Government proposes to create a National Judicial Data Grid under e-courts project and if so, the details thereof: and
- (e) the time by which it is likely to become functional?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e) A Statement is laid on the Table of the House

Statement referred to in reply to parts (a) to (e) of the Starred Question No.474 for answer in the Lok Sabha on 11.08.2014

(a) to (c) Yes Madam. The Government and Department under its control are considered to be biggest litigant solely because of the size of the Government and large number of orders which are passed by various functionaries of the Government. However, no concrete data as to the number of cases by or against the Government is readily available. With a view to reduce Government litigation, a draft National Litigation Policy was formulated in 2010 and was circulated to States/Union Territories. As per the draft Litigation policy, all pending cases of the Government are to be reviewed. The draft Litigation Policy formulated in 2010 is under review.

(d) & (e) Yes Madam. National Judicial Data Grid (NJDG) launched on 7th August 2013 by the Chief Justice of India is a repository of data related to cases in Courts. The National Judicial Data Grid has the following objectives:

- I. The judiciary will be able to use 1CT enabled tools to improve court and case management and performance management.
- II. Court data available through the NJDG will enable Government to plan policy measures to reduce pendency of cases.
- III. Case status information, including copies of orders and judgments are made available online to stakeholders, particularly lawyers and litigants, obviating the need for frequent visits to court premises.

On NJTXJ website, data pertaining to pending & disposed cases in district and subordinate courts is being updated on a daily basis. Currently, litigants can access case status information in respect of over 3 crore pending and decided cases in more than 11,000 courts.